

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT –I)
NEW DELHI.

(IB)-349(PB)/2017

In the matter of:

Uday Veer Singh

... Applicant

v.

Earth Infrastructure

... Respondent

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER (TECHNICAL)

For the applicant:

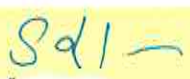
For the respondent:

Mr. Siddhartha Nagpal, Adv.

ORDER

Learned counsel for the parties are present. It is brought to the notice of this Tribunal that the direction issued by the Hon'ble Principal Bench on 18.11.2017 in relation to payment of cost of Rs.5,000/- has not been complied with by the Respondent. However, in relation to the said claim it is represented by the learned counsel for the respondent that the respondent does not know to whom the cost should be paid and

hence the respondent was not in a position to comply with the said order. It is directed that the cost be paid to the counsel for the petitioner by today itself. Learned counsel for the respondent informed that the cost has been paid to the Id. Counsel for the petitioner and the same is taken on record. It is submitted by the learned counsel for the parties that pleadings are already complete and in view of the same, the matter is fixed for enquiry on 29.11.2017.


(DEEPA KRISHAN)
MEMBER(TECHNIAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS